NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.15/Chd/CHD/2017 with

CA No.63/2017

In the matter of

Punjab National Bank

.Petitioner / Financial Creditor

Versus

James Hotels Limited

.Corporate Debtor

Present::

Mr. Atul V.Sood, with Mr.Vikas Garg, Advocates for the

Petitioner

None for the Corporate Debtor.

This application is filed under Section 11 of NCLT Rules, 2016

making allegations against Mr. Neeraj Mohindroo and also that the company

having prepared false documents of resignation of Mr. Mohindroo and the

minutes of the Board Meeting dated 24.4.2017 after the date of admission of

CP(IB)No.15/Chd/CHD/2017 which was filed under Section 7 of the

Insolvency and Bankruptcy Code, 2016. Pointed attention is drawn to the

order passed by this Bench dated 12.05.2017 in CP 132(ND)2011 RT

No.41/Chd/CHD/2016, in which presence of Mr. Neeraj Mohindroo was

recorded on behalf of respondents 1 to 7, including the company. It is,

however, not disputed that Mr. Neeraj Mohindroo is also respondent No.4 in

the said case.

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Having heard the learned counsel for the applicant, I do not think

that any cognizance to this matter need to be taken by the Adjudicating

Authority at this stage. Petitioner is, however, at liberty to file these documents

before the IRP / RP to raise any grievance and for further action. The instant

CA No.63/2017, therefore, stands disposed of.

-54/-

(Justice R.P.Nagrath) Member (Judicial)

May 31, 2017